

(9)

Central Administrative Tribunal  
Principal Bench

CP 208/2002  
OA 461/2002

New Delhi, this the 23rd day of August, 2002.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri S.A.T.Rizvi, Member (A)

1. Nepal Singh S/o Shri Baljeet Singh  
Working as casual Labour on daily wages conferred with Temporary Status in the Office of CDA (PD) Meerut R/o Aminabad Alias Baragaon, Meerut and following two others similarly situated employees having common cause of action.
2. Kumar Pal S/o Shri Ramji Lal
3. Nagendra S/o Shri Guru Charan.  
(Shri V.P.S.Tyagi, Advocate) .... Applicants.

Versus

Union of India and others


1. Shri N.Neihssail Dy.CGDA (AN) Office of CGDA West Block-V, R.K.Puram, New Delhi.
2. Shri G.P.Mohanty, IDAS Controller of Defence Accounts (AN) (Pension Disbursement), Meerut Cantt. (U.P) ..... Respondents.  
(Shri Rajinder Khatter proxy for Shri Arun Bhardwaj, Advocate)

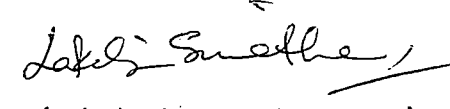
Order (oral)

By Smt. Lakshmi Swaminathan, Vice Chairman (J)

Learned counsel submits that the respondents <sup>by</sup> have fully complied with the Tribunal's order dated 7.3.2002 in OA No. 461/2002. This is agreed to Shri V.P.S.Tyagi, learned counsel for the petitioner.

In the circumstances, CP No.208/2002 is dismissed. Notices issued to the alleged contemners are discharged. File to be consigned to the record room.

  
(S.A.T.Rizvi)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

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